

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 387 OF 2018

Dated : 28th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

**Lanco Anpara Power Limited ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Gaurav Dudeja

Counsel for the Respondent(s) : Ms. Kavita Parihar for R-2

Mr. Rahul Srivastava for R-3

ORDER

Learned counsel for the Appellant seeks three more weeks' time to file rejoinder. Time is granted. He may file the rejoinder with IA on or before 18.09.2019 with advance copy to the other side.

List the matter on **26.09.2019**.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/mkg